

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 313**  
IA - 816/2024  
In  
IB-337(ND)/2022

**IN THE MATTER OF:**

M/s. Srei Equipment Finance Ltd.

**.....APPLICANT/PETITIONER**

**Vs**

Jagi Mangat Panda

**.....RESPONDENT**

**SECTION**

**U/s 95(1)**

**Order delivered on 03.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the FC : Mr. Anirban Bhattacharya, Mr. Rajeev Chowdhary,  
Ms. Priyanka Bhatt, Advocates.  
For the RP : Mr. Vinod Chaurasia, Adv.  
For the PG : Mr. Gaurav Mitra, Sr. Adv., Mr. Anuj Shah,  
Ms. Lavanya Pathak, Mr. Pawan Sharma, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA - 816/2024:-**

The Resolution Professional had filed an affidavit on 09.04.2024 seeking to bring on record a document alleged to be a loan recall notice issued on 11.06.2019. Mr. Gaurav Mitra, Learned Counsel appearing for the Personal Guarantor strongly objected to take the said document on record. Mr. Bhattacharya, Learned Counsel appearing for the Applicant/Financial Creditor has submitted that he will be advancing his arguments without relying upon the said document. Mr. Vinod Chaurasia, Learned Counsel appearing for the Resolution Professional has also submitted that he will not be relying upon on the said affidavit filed on 09.04.2024 and the document in question.

We have heard the submissions made by Mr. Anirban Bhattacharya, Learned Counsel appearing for the Applicant.

Arguments heard. The parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter on **17.05.2024** for compliance.

Sd/-

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**